

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 224/Chd/Pb/2017**

**Under Section 14 of the  
Companies Act, 2013.**

In the matter of:

UV & W Products Limited.

...Petitioner

Present: Mr. Rajesh Kumar Loomba Practicing Company Secretary for petitioner.  
Mr. Vineet Khatri, Company Prosecutor for Registrar of Companies, Punjab & Chandigarh.

Compliance affidavit has been filed by the petitioner and along with the affidavit of the authorised representative, clippings of publication in Business Standard (English) and Rozana Spokesman (Punjabi) both dated 17.10.2017 have been annexed as Annexures 1 and 2. The petitioner has sent notices to all the creditors by Speed Post and postal receipts and tracking reports have been filed. Authorised Representative of the petitioner-company stated that one notice was returned in respect of a creditor as per tracking report at page 17 of paper book of compliance affidavit but the outstanding payment was made to the creditor for which Bank statement is at page 18 of paper book of the affidavit. It is directed that the petitioner-company shall file an affidavit of the authorised representative to the effect that entire payment has been made to the creditor M/s. Swastik Integrated Logistics with the certificate from the Chartered Accountant of the company. The affidavit shall also contain the statement as to whether any objections have been received by the company to this petition. The compliance be made at least one day before the date fixed.

It is further submitted that the notices to the Central Government through Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi and the Registrar of Companies, Punjab and Chandigarh were sent by Speed Post and the tracking reports have been filed. Mr. Vineet Khatri, Company Prosecutor is present on behalf of Registrar of Companies, Punjab & Chandigarh and seeks time to file the report.

List the matter on 04.12.2017. The report be filed by the Registrar of Companies at least three days before the date fixed with copy advance to the applicant's representative.

Sd/-  
(Justice R.P. Nagrath)  
(Member (Judicial))

November 06, 2017  
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